

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, dated 24-7-86

NOTIFICATION
(Income-tax)

No. 6826 (F.No.261/21/95-ITD): In exercise of the powers conferred by sub-section (1) of Section 123 of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf and in supersession of all previous notifications in this regard, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioner of Income-tax, Agre shall perform his functions in respect of all persons and incomes assessed to Income-tax in all the Income-tax Circles, Wards and Districts under the jurisdiction of the Commissioner of Income-tax, Agre.

This notification shall take effect from 1-8-86.
(Hindi version will follow)

9/1-

(A.K. Garg)

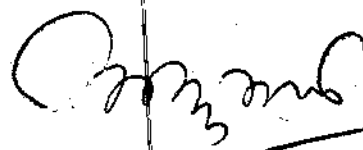
UNDER SECRETARY

CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to :-

1. The Commissioner of Income-tax, Agre.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.O.I. (R&D) Bulletin, New Delhi.
4. Ad.VI/E.O. Sections.
5. ITES Section (2 copies).
6. THE Joint Secretary & Legal adviser, Ministry of Law,
Shashtri Bhavan, New Delhi.



9(A.K. Garg)

Under Secretary

Central Board of Direct Taxes